

CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH

R.P. NO.: 18/2002 IN O.A. NO.: 456/1998.

Dated this Wednesday the 3rd day of JULY, 2002.

CORAM : Hon'ble Shri B. N. Bahadur, Member (A).

Hon'ble Shri J. K. Kaushik, Member (J).

Sanjay Ramchandra Shinde ...

Applicant

VERSUS

Union of India & 2 Others ...

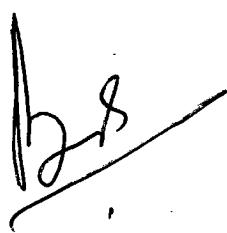
Respondents.

TRIBUNAL'S ORDER ON CIRCULATION :

This Review Petition is filed by Shri S. R. Shinde, Applicant in O.A. No. 456/1998. The orders in this O.A. were made by us on 07.03.2002.

2. The Review Petition states that there appears an error on the face of record, in that, the ratio decided in the case of Shri G.S. Parvathy, has not been considered. It is stated by him that judicial discipline requires that the case of G.S. Parvathy should have been followed and importantly, that this cannot be over-ruled by the judgement of D. M. Nagesh.

3. This point has been carefully considered by us in the judgement in the O.A. and has been fully discussed. It is not an error or an omission on our part. Well as the Applicant may be aggrieved by the order in the O.A. and may also differ in regard to the applicability of Nagesh's judgement, this is a



grievance that he cannot agitate through a Review Petition. The redressal must be sought elsewhere. In view of the fact that we do not see any error of law or fact, as discussed above, this R.P. does not deserve consideration.

4. In the result, the Review Petition is liable to be dismissed and is hereby dismissed.

J. K. Kaushik

(J. K. Kaushik)  
MEMBER (J).

B. N. Bahadur

(B. N. BAHADUR)  
MEMBER (A).

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